

From

The District Magistrate,
Una, District Una (H.P.).

To

The Consultant (Judicial),
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
Near India Gate, New Delhi,
Delhi-110001.

No. 2020 /DRO/NTLR
Dated 25.09.2023

Sub: - Compliance report in compliance of order dated
17.03.2023 passed by the Hon'ble National Green
Tribunal, New Delhi in Original Application No. 882 of
2022 titled as Sanjeev Kumar versus Deputy
Commissioner, Rupnagar & ors.

Sir,

It is respectfully submitted that the Hon'ble National
Green Tribunal, New Delhi vide order dated 17.03.2023 while
disposing of the aforesaid Original Application No. 882 of 2022 titled
as Sanjeev Kumar versus Deputy Commissioner, Rupnagar & ors. has
directed the District Magistrates Rupnagar Punjab and Una Himachal
Pradesh to file their action taken report regarding action taken in
compliance of the following directions on or before dated 30.09.2023

: -.

(i) entries in the revenue record regarding the land in
question be appropriately updated and the land in question be
demarcated with proper boundary pillars and be fenced for its
protection within three months;


District Magistrate,
Una, District Una (H.P.)

(ii) investigation be completed and police report be filed in the FIR already registered within three months;

(iii) FIR be also registered against other persons who are found to have done illegal felling of trees standing over the land in question in other incidents and investigation be completed and police report be filed in the FIR registered within three months;

(iv) environmental compensation be imposed on the persons who are found to have illegally cut the trees and compensatory afforestation be done within three months;

(v) strict action be taken by the District Administration Rupnagar and Police Department Rupnagar/Nangal in future against the defaulters by registration of FIR immediately on receipt of complaint;

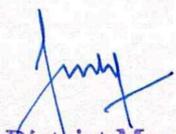
(vi) immediate help be extended by the District Administration and Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop and curb any further violations and encroachment activities as and when so asked for; and

(vii) no project be undertaken on the land in question without prior approval of the Central Government under the Forest Conservation Act, 1980.

It is further submitted that after receiving the aforesaid order dated 17.03.2023 of the Hon'ble National Green Tribunal, the Divisional Forest Officer, Forest Division Una District Una (H.P.) vide this office letter No. 767/DRO/NTLR dated 24.04.2023 (copy annexed as **Annexure -A**) was requested to take up the matter with the concerned revenue authorities of Punjab proactively for updating of revenue entries and also ensure fencing of land after obtaining proper demarcation of entire land parcel within period of three months


District Magistrate,
Una, District Una (H.P.)

from the date of passing the aforesaid order dated 17.03.2023. He was also requested to ensure compliance of directions mentioned at point No. (ii) to (vii) above and send his detailed action taken report in compliance of aforesaid directions of Hon'ble National Green Tribunal to this office. The Divisional Forest Officer Forest Division Una District Una in response thereof vide his office letter No. 6275 dated 22.09.2023 (copy annexed as **Annexure -B**) has reported that the matter has been taken up with the Deputy Commissioner, Rupnagar, Punjab vide his office memo No.1714 dated 12.05.2023 regarding updation of entries of land in question in revenue record but the same has not been done. The demarcation of the land in question has been done by revenue authorities of Punjab Revenue department and the work of fencing and erection of boundary pillars is being carried out and will be completed shortly. Around 11.15 acre land has been demarcated and calculated less by the authorities of Revenue Department, Punjab Govt. as in some portion of land illegal construction has been found done and in some portion, railway line and railway station has been found constructed. He has also reported that the Una Forest Division is in touch with Punjab Police Department and extent all cooperation and assistance in the investigation. A complaint has already been lodged by Range Forest Officer, Una in the office of SHO Nangal vide letter No. 1323 dated 27.01.2023 regarding illegal felling of trees standing over the land in question and FIR No. 11/2023 dated 30.01.2023 has also been registered against accused Daljeet Singh, Akash Rana and others. He has further reported that as the Land in question is falling in the territory of State Punjab, hence the applicable environmental compensation has to be recovered by the Punjab Forest Department. The District Forest Officer Una has submitted in his above referred report that as per directions of Hon'ble NGT, District Administration


District Magistrate,
Una, District Una (H.P.)

Rupnagar has directed District Revenue Officer Rupnagar for demarcation of the alleged area. Accordingly, the demarcation has been carried out on 30.06.2023, 29.08.2023 & 18.09.2023. As per aforesaid report of the Divisional Forest Officer Una the updation of entry in the revenue record under the ownership/possession column as “**Himachal Pradesh Forest Department**” instead of “**Makbuja Mehkama Timber Market**” as well as appropriate action in respect of around 11.15 acre less land than actual area is to be done at the end of Deputy Commissioner Rupnagar (Punjab).

The reply/response is submitted for favour of consideration of the Hon’ble National Green Tribunal and the same may kindly be accepted.

Yours faithfully,


District Magistrate,
Raghav Sharma, IAS
Una, District Una (H.P.)
District Magistrate,
Una, District Una (H.P.).
Ph. No. 01975-225800.

Encls. As above.

ANNEXURE - A

Personal Attention/
Hon'ble National Green Tribunal Matter/
Most Urgent/Time Bound

From

The Deputy Commissioner,
Una, District Una (H.P.)

To

The Divisional Forest Officer,
Forest Division Una District Una (H.P.).

No. 767 /DRO/NTLR

Dated: - 24 .04.2023

Sub: - O.A. No. 882 of 2022 titled as Sanjeev Kumar
versus Deputy Commissioner, Rupnagar and other.

Sir,

Please refer to your office letter No. 20788 dated
16.02.2023, on the above noted subject.

In this regard, it is intimated that the Hon'ble
National Green Tribunal, New Delhi has disposed of the
aforesaid Original Application with the following directions: -

(i) entries in the revenue record regarding the
land in question be appropriately updated and the land in
question be demarcated with proper boundary pillars and be
fenced for its protection within three months;

(ii) investigation be completed and police report
be filed in the FIR already registered within three months;

(iii) FIR be also registered against other persons
who are found to have done illegal felling of trees standing over
the land in question in other incidents and investigation be

completed and police report be filed in the FIR registered within three months;

(iv) environmental compensation be imposed on the persons who are found to have illegally cut the trees and compensatory afforestation be done within three months;

(v) strict action be taken by the District Administration Rupnagar and Police Department Rupnagar/Nangal in future against the defaulters by registration of FIR immediately on receipt of complaint;

(vi) immediate help be extended by the District Administration and Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop and curb any further violations and encroachment activities as and when so asked for; and

(vii) no project be undertaken on the land in question without prior approval of the Central Government under the Forest Conservation Act, 1980.

It is further intimated that the Hon'ble National Green Tribunal, New Delhi vide aforesaid order dated 17.03.2023 has also directed the undersigned and District Magistrate Rupnagar (Punjab) to file their action taken reports in compliance of aforesaid directions on or before dated **30.09.2023**. You are, therefore, requested to take up the matter with the concerned revenue authorities of Punjab proactively for updation of revenue entries and also ensure fencing of land after obtaining proper demarcation of entire land parcel within period of three months from the date of passing the aforesaid order dated 17.03.2023. You are also requested to ensure compliance of directions mentioned at point No.(ii) to (vii) above. You are further requested to send a detailed action taken report in

compliance of aforesaid directions of Hon'ble National Green Tribunal to this office before dated **31.08.2023**, enabling this office to prepare & file the compliance report before Hon'ble National Green Tribunal within stipulated period.

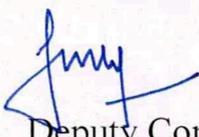
o/c

Raghav Sharma, IAS
Deputy Commissioner,
Una, District Una (H.P.).
Ph. No. 01975-225800.

Endst. No. **768-72/DRO/NTLR** Dated **24.04.2023**

A copy is forwarded to: -

1. The Deputy Commissioner, Rupnagar, Punjab for favour of information & further necessary action please.
2. The Senior Superintendent of Police, Ropar, Punjab. He is requested to send his action taken report to this office in compliance of aforesaid directions before dated **31.08.2023**.
3. The District Forest Officer, Rupnagar (Punjab) for information & further necessary action please.
4. The Environmental Engineer, Punjab Pollution Control Board Rupnagar, Punjab for information please.
5. The Regional Officer, H.P. State Pollution Control Board, Una District Una (H.P.) for information please.

o/c

Deputy Commissioner,
Una, District Una (H.P.).

ANNEXURE - B

No. 8275
HP Forest Department

Dated Una, the 22/9/23

From: Divisional Forest Officer,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Una.

Subject: O.A. No. 882 of 2022 titled as Sanjeev Kumar versus Deputy
Commissioner, Rupnagar and Others.

Sir,

Kindly refer to your office letter No. 767/DRO/NTLR dated
24.04.2023 on the subject cited above.

2. As desired vide letter under reference, point-wise reply is sent
hereunder:

(i) The matter has been taken up with the Deputy Commissioner, Rupnagar, Punjab vide this office memo No. 1714 dated 12.05.2023 regarding updation of entries of land in question in revenue record but the same is still under progress. The demarcation of the land in question has been done by revenue authorities of Punjab Revenue department and the work of fencing and erection of boundary pillars is being carried out and will be completed shortly. It is pertinent to mention here that around 11.15 acre land has been demarcated and calculated less by the authorities of Revenue Department, Punjab Govt. as in some portion of land illegal construction has been found done and in some portion, railway line and railway station has been found constructed.

(ii) This matter pertains to Punjab Police Department. However, staff of Una Forest Division is in touch with Punjab Police Department and extent all cooperation and assistance in the investigation.

(iii) A complaint has already been lodged by Range Forest Officer, Una in the office of SHO Nangal vide letter No 1323 dated 27.01.2023 (copy enclosed) regarding illegal felling of trees standing over the land in question and FIR No 11/2023 dated 30.01.2023 has also been registered against accused Daljeet Singh, Akash Rana and others. Copy of FIR is enclosed herewith.

(iv) As the Land in question is falling in the territory of State Punjab, hence the applicable environmental compensation has to be recovered by the Punjab Forest Department. (Copy of proceedings dated 16.09.2023 is attached).

(v) Matter pertains to Punjab Administration/Police department.

(vi) Matter pertains to District Administration Rupnagar. However it is submitted that as per directions of Hon'ble NGT, District Administration Rupnagar, has directed District Revenue officer, Rupnagar for demarcation of

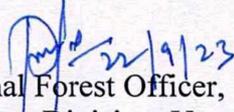
20402105
23/09/23

DRO/NTLR
23/9/23

the alleged area. Accordingly the demarcation has been carried out on 30.06.2023, 29.08.2023 & 18.09.2023. As already stated against point No. (i) above, around 11.15 acre less land has been calculated/demarcated by revenue department Punjab as in some portion of land, illegal construction has been found done and in some portion, railway line and railway station has been found constructed. Detailed report submitted by Range Forest Officer, Una in this respect is attached herewith.

(vii) As the land in question is falling in the territory of State of Punjab, hence the matter pertains to Punjab administration.

It is further requested that matter may kindly be taken up with the Deputy Commissioner, Rupnagar (Punjab) for updating the entry in the revenue record under the ownership/possession column as "**Himachal Pradesh Forest Department**" instead of "**Makbuja Mehkama Timber Market**" as well as to take appropriate action in respect of around 11.15 acre less land than actual area.


Divisional Forest Officer,
Una Forest Division, Una (HP).

Endst. No.

Dated Una, the

Copy is forwarded to:

1. Pr. CCF (HoFF) H.P. Shimla for favour of information.
2. C.F. Hamirpur for favour of information.


Divisional Forest Officer,
Una Forest Division, Una (HP).

Endst. No.

Dated Una, the

Copy is forwarded to R.F.O. Una for information and necessary action w.r.t. his office letter No. 839 & 840 dated 22.-09.2023.


Divisional Forest Officer,
Una Forest Division, Una (HP).

No. 1714
HP Forest Department

Dated Una, the 12/5/2023

From: Deputy Conservator of Forests,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Roop Nagar (Punjab).

Subject: OA No. 882 of 2022 titled as Sanjiv Kumar Versus Deputy Commissioner,
Roop Nagar and Others.

Sir,

It is submitted that as per orders dated 17.03.2023 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in above OA, entries in the revenue record regarding the land in question are required to be appropriately updated and the land in question is also required to be demarcated with proper boundary pillars and fenced for its protection within three months. It is, therefore, requested that competent revenue authorities at Nangal may kindly be deputed for proper demarcation of the land in question so that orders of Hon'ble NGT are complied with within stipulated period.

Deputy Conservator of Forests,
Una Forest Division, Una (HP).

Endst. No. 1715-16 Dated Una, the 12/5/2023
Copy is forwarded to:

1. Pr. CCF (HoFF) H.P. Shimla for favour of information.
2. The Deputy Commissioner, Una for favour of information and n/action. He is requested to kindly take up the matter with the Deputy Commissioner, Roop Nagar so that orders of Hon'ble NGT are complied with within stipulated period.

Deputy Conservator of Forests,
Una Forest Division, Una (HP).

Endst. No. 1717 Dated Una, the 12/5/2023

Copy is forwarded to CCF Hamirpur for favour of information. In order to comply with the orders of Hon'ble NGT, an amount of Rs. 8,50,000/- are urgently required for installation of CCTV Camera set up and fencing of the whole land i.e. property of H.P. Forest Department at Nangal in Punjab State. It is, therefore, requested that matter may kindly be taken up with the competent authority for allotment of above amount immediately to this division. Copy of details of funds required for the purpose as submitted by RFO Una is enclosed herewith.

Encl: As above

Deputy Conservator of Forests,
Una Forest Division, Una (HP).

No. 1323
HP Forest Department

Dated 27-01-2023

From: - Range Forest Officer,
Una Forest Range.
Una Distt. Una, HP

To: Station Head Officer
Police Station Nangal
Distt. Ropar, Punjab.

Subject: - Regarding FIR against Daljeet Singh s/o Sh. Baktawar Singh r/o Nikku Nangal
Tehsil Nangal, Roopnagar Punjab and Akash Rana s/o Balwant Singh R/o
Nangran Tehsil Nangal, Roopnagar Punjab for illicit felling.

Sir,

In this context it is stated that a complaint of forcefully illicit felling over the Land of HP Forest department in the name of "Mehkma Makbooja Timber Market" has been already file by the HP Forest Department. The FIR against these culprits are yet to be registered. As the said area has been demarcated by revenue department of Punjab and found that the felled trees are pertained to the Himachal Pradesh Forest department. You are again requested to File the FIR against the Daljeet Singh s/o Sh. Baktawar Singh r/o Nikku Nangal, Akash Rana S/o Sh. Balwant Singh R/o Nangran Tehsil Nangal, Roopnagar Punjab and 10-15 unknown persons for illicit felling, planning of encroachment over land of Forest Department, destruction of Biological habitat, threatening to the Govt. Officials and obstruction in the performing of Govt. Duty most probably under section 32, 33 of IFA of 1927, Section 2 of FCA 1980 and Rule 9 of Forest Conservation Rules 2003, Section 15 & 16 of Environment Protection Act, Section 57 of Biological diversity Act 2002 under section 189, 379, 425,441 of IPC and under section 3 of the Prevention of Damage to Public Property Act 1984. This is for favour of necessary action into the matter please. It is also stated that if any other section of law/ Act violated may also be imposed on the culprit for their Act.


Range Forest Officer
Una Forest Range, Una

Endst no. 1324

Dated, Una the 27-01-2023

Copy is forwarded to DFO Una for favour of information and record please.


Range Forest Officer
Una Forest Range, Una

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

(ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ)
(ਧਾਰਾ 154 ਦਫ਼ ਪ੍ਰਕਿਰਿਆ ਸਹਿਤਾ ਦੇ ਤਹਿਤ)

District
1. (ਜ਼ਿਲ੍ਹਾ): RUPNAGAR

P.S.
(ਥਾਣਾ): NANGAL

Year 2023
(ਸਾਲ):

FIR No. 0011
(ਐਫ.ਆਈ.ਆਰ ਸੰ):

Date and Time of FIR 30/01/2023 23:48 hrs
(ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

S.No. (ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	FOREST (CONSERVATION) ACT, 1980	2
2	ENVIRONMENT PROTECTION ACT 1986	15
3	ENVIRONMENT PROTECTION ACT 1986	16
4	Biological Diversity Act 2002	57(1)
5	IPC 1860	189
6	IPC 1860	379
7	IPC 1860	425
8	IPC 1860	441
9	PREVENTION OF DAMAGE TO PUBLIC PROPERTY ACT, 1984	3
10	INDIAN FOREST ACT, 1927	32
11	INDIAN FOREST ACT, 1927	33

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Intervening Day Date From 05/11/2018 Date To 30/01/2023

Time Period Time From 22:00 hrs Time To 22:45 hrs
(ਸਮਾਂ ਮਿਆਦ): (ਸਮੇਂ ਤੋਂ): (ਸਮੇਂ ਤਕ):

(b) Information received at P.S. Date 30/01/2023 Time 23:00 hrs
(ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): (ਮਿਤੀ): (ਸਮਾਂ):

(c) General Diary Reference Entry No. 021 Date & Time 30/01/2023 23:00:15 hrs
(ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ): (ਪ੍ਰਵਿਸ਼ਟੀ ਸੰ): (ਤਰੀਕ ਅਤੇ ਸਮਾਂ)

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

1.(a) Direction and distance from P.S. EAST, 2 Km(s)
(ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ):

Beat No.
(ਬੀਟ ਨੰ.):

(b) Address(ਪਤਾ): ਬਹੱਦ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ

(c) In case, outside the limit of this Police Station, then
(ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S
(ਥਾਣੇ ਦਾ ਨਾਮ):

District(State)
(ਜ਼ਿਲ੍ਹਾ (ਰਾਜ)):

6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ /ਸੂਚਨਾਕਰਤਾ):

(a) Name(ਨਾਮ): Rang Forest officer

(b) Father's Name (ਪਿਤਾ ਦਾ ਨਾਮ): ----

(c) Date/Year of Birth 2003
(ਜਨਮ ਤਰੀਕ/ਸਾਲ):

(d)Nationality(ਰਾਸ਼ਟਰੀਅਤ)INDIA

(e) UID No(ਯੂਆਈਡੀ ਨੰ.):

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰ)
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(h)Occupation (ਕਿਤਾ):

(i) Address(ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	Una forest Range., UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
2	Present Address	Una forest Range., UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
3	Permanent Address	.Una forest Range., Una forest Range, UNA SADAR, UNA, HIMACHAL PRADESH, INDIA
		.Una forest Range., Una forest Range, UNA SADAR, UNA, HIMACHAL PRADESH, INDIA

(j) Phone number
(ਟੈਲੀਫੋਨ ਨੰ.):

Mobile (ਮੋਬਾਈਲ
ਨੰ.):

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than(ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No. (ਲੜੀ ਨੰ)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Address (ਪਤਾ)
1	Daljeet Singh		Father:Sh. Baktawar Singh	1. Nangal Niku Lower, Upper, NANGAL,RUPNAGAR,PUNJAB, INDIA
2	Akash Rana		Father:Balwant Singh	1. Nangran Kalmot,NANGAL, RUPNAGAR,PUNJAB,INDIA
3	10-15 ਨਾ ਮਾਲੂਮ ਵਅਕਤੀਆ		Father:---	1. -----,UNKNOWN,NANGAL, RUPNAGAR,PUNJAB,INDIA

8. Reasons for delay in reporting by the complainant/informant
(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

9. Particulars of properties of interest (Attach separate sheet, if necessary)
(ਸਬੰਧਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ(ਜੇ ਜਰੂਰੀ ਹੈ ,ਤਾਂ ਵੱਖਰੀ ਸ਼ੀਟ ਨੱਥੀ ਕਰੋ)):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਰੁ ਚ))
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10. Total value of property stolen(In Rs/-)
(ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ(ਰੁ ਵਿੱਚ)):

11. Inquest Report / U.D. case No., if any (ਤਫਤੀਸ਼ੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.
ਪ੍ਰਕਰਣ ਸੰ. , ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.)	UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ.)
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12. First Information contents (Attach separate sheet, if necessary)
(ਪਹਿਲੀ ਜਾਣਕਾਰੀ ਸਮੱਗਰੀ(ਜੇ ਜਰੂਰੀ ਹੈ ,ਤਾਂ ਵੱਖਰੀ ਸ਼ੀਟ ਨੱਥੀ ਕਰੋ)):

ਨਕਲ ਦਰਖਾਸਤ , "No.1323 HP forest Department Dated 27-01-2023 From :-Rang Forest officer , Una forest Range. Una Distt . Una , HP To:Station Head Officer Police Station Nangal Distt .Rpoar ,Punjab .Subject :-Regarding FIR against Daljeet Singh S/O Sh. Baktawar Singh r/o Nikku Nangal Tehsil Nangal , Roopnager Punjab and Akash Rana s/o Balwant Singh R/O Nangran Tehsil Nangal , Roopnagar Punjab for illicit felling . Sir, In this context it is stated that a complaint of forcefully illicit felling over the land of HP forest department in the name of " Mehkma Makbooja Timber Market" has been Already File by the HP Forest Department .The FIR against these culprits are yet to be registered .As the Said area has been demarcated by revenue department of punjab and found that the felled tree are pertained to the Himachal Pardesh Forest department. you are again requested to file the FIR against the Daljeet Singh S/O Sh. Baktawar Singh r/o Nikku Nangal Tehsil Nangal , Roopnager Punjab and Akash Rana s/o Balwant Singh R/O Nangran Tehsil Nangal , Roopnagar Punjab and 10-15 unknown person for illicit felling , planning of encroachment over land of forest Department , destruction of Biological habitat , threatening to the Govt , officials and obstruction in the perefoming of Govt . Duty most probably under section 32,33,of IFA of 1927, section 2of FCA 1980 and rule 9of forest Conservation Rules 2003,Section 15& 16 of Environment Protection Act Section 57of Biological diversit Act 2002 Under section 189,379,425,441, of IPC and under section 3 of the prevention of Damage to public Property Act 1984 This is for favour onecessary action into the matter please .It is also started that if any other section of law /Act violated may also be imposed on the culprit for their Act . SD/- Rang Forest officer , Una forest Range."ਜਿਸਤੇ I/C PP Naya Nangal To Register Fir and investigat SD/- Danish veer SI/SHO PS NGL 30-01-2023 ਲਿਖਿਆ "। ਕਾਰਵਾਈ ਪੁਲਿਸ :-ਅੱਜ ਇੱਕ ਦਰਖਾਸਤ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਵਲੋ ਮਨ I/C PPਨਿਆ ਨੰਗਲ ਨੂੰ ਮਾਰਕ ਹੋਈ ਜੋ ਇਸ ਦਰਖਾਸਤ ਨੂੰ ਵਾਚਿਆ ਗਿਆ ਜੋ ਇਸ ਦਰਖਾਸਤ ਵਿੱਚ ਵਣ ਮੰਡਲ ਅਫਸਰ ਊਨਾ HP ਵਲੋ ਮੁਕਦਮਾ ਦਰਜ ਕਰਨ ਦੀ ਸਿਫਾਰਿਸ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਸਬੰਧੀ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਨੰਗਲ ਨਾਲ ਫਿਰ ਡਿਸਕਸ ਕੀਤੀ ਜਿਨਾ ਨੇ ਕਿਹਾ ਕਿ ਇਸ ਸਬੰਧੀ ਮੇਰੀ SSP ਸਾਹਿਬ ਨਾਲ ਗੱਲ ਹੋਈ ਹੈ। ਜਿਨਾ ਨੇ ਕਿਹਾ ਕਿ ਤੁਸੀ ਇਹ ਕੇਸ ਰਜਿਸਟਰ ਕਰ ਦਿਉ ਜਿਸਤੇ ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ ਨੰਗਲ ਸਬ ਡਵੀਜਨ ਨੰਗਲ ਨਾਲ ਵੀ ਡਿਸਕਸ ਕੀਤੀ ਗਈ। ਜੋ ਦਰਖਾਸਤ ਮਜਬੂਨ ਤੋ ਸਰੇਦਸਤ ਜੁਰਮ section 32,33,of IFA of 1972, section 2of FCA 1980 and rule 9 of forest Conservation Rules 2003,Section 15& 16 of Environment Protection Act

Section 57 of Biological diversity Act 2002 Under section 189,379,425,441, of IPC and under section 3 of the prevention of Damage to public Property Act 1984 ਦਾ ਹੋਣਾ ਪਾਇਆ ਜਾਂਦਾ ਹੈ ਲਿਹਜਾ ਦਰਖਾਸਤ ਹਜਾ ਬਰਾਏ ਦਾਇਰੀ ਮੁਕਦਮਾ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਦਲਜੀਤ ਸਿੰਘ S/O ਬਖਤਾਵਰ ਸਿੰਘ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ , ਅਤੇ ਅਕਾਸ਼ ਰਾਣਾ S/O ਬਲਵੰਤ ਸਿੰਘ ਪਿੰਡ ਨਾਨਗਰਾਂ ਥਾਣਾ ਨੰਗਲ ਜਿਲਾ ਰੂਪਨਗਰ ਅਤੇ 10-15 ਨਾ ਮਾਲੂਮ ਵਿਅਕਤੀਆ ਦੇ ਹੱਥੀ PHG ਨਿਰਮਲ ਸਿੰਘ ਦੇ ਥਾਣਾ ਘਲਿਆ ਜਾਂਦਾ ਹੈ । ਮੁਕਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਫਾਇਲ ਤੇ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ ਕੰਟਰੋਲ ਰੂਮ ਤੇ ਅਫਸਰਾਨ ਬਾਲਾ ਨੂੰ ਬਜਰੀਆ ਵਾਇਰਲੈਸ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ । ਮਨ SI ਸਮੇਤ ASI ਮੋਹਰ ਸਿੰਘ 653/ਆਰ ,PHG ਅਨਿਲ ਕੁਮਾਰ ਦੇ ਰਵਾਨਾ ਬਰਾਏ ਤਫਤੀਸ਼ ਮੋਕਾ ਵਕੂਆ ਦਾ ਹੁੰਦਾ ਹਾ । ਸਹੀ/-ਇੰਦਰਜੀਤ ਸਿੰਘ SI I/C PP ਨਿਆ ਨੰਗਲ ਮਿਤੀ 30-01-2023 ਬਾ ਹੱਦ ਚੋਕੀ ਨਿਆ ਨੰਗਲ AT:10:45 PM., ਦਰਖਾਸਤ ਥਾਣਾ ਮੋਸੂਲ ਹੋਣ ਪਰ ਮੁਕਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਦਲਜੀਤ ਸਿੰਘ S/O ਬਖਤਾਵਰ ਸਿੰਘ ਪਿੰਡ ਨਿੱਕੂ ਨੰਗਲ , ਅਤੇ ਅਕਾਸ਼ ਰਾਣਾ S/O ਬਲਵੰਤ ਸਿੰਘ ਪਿੰਡ ਨਾਨਗਰਾਂ ਥਾਣਾ ਨੰਗਲ ਜਿਲਾ ਰੂਪਨਗਰ ਅਤੇ 10-15 ਨਾ ਮਾਲੂਮ ਵਿਅਕਤੀਆ ਦੇ ਦਰਜ ਰਜਿਸਟਰ ਕਰਨਾ ਸ਼ੁਰੂ ਕੀਤਾ ਗਿਆ ਸੀ ਦੀ ਤਕਮੀਲ ਪੜਤ ਮੁਕੰਮਲ ਕੀਤੀ ਗਈ। ਰਿਕਾਰਡ ਦੀ ਪੂਰਤੀ ਕਰਨ ਲਈ MHC ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ। ਇੰਨਚਾਰਜ ਕੰਟਰੋਲ ਰੂਮ ਰੂਪਨਗਰ ਨੂੰ ਵਜਰੀਆ ਵਾਇਰਲੈਸ ਮੈਸੇਜ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾ ਰਹੀ ਹੈ । ਨਕੁਲਾਤ FIR's ਇਲਾਕਾ ਮੈਜਿਸਟ੍ਰੇਟ ਸਾਹਿਬ ਅਤੇ ਅਫਸਰਾਨ ਬਾਲਾ ਦੀ ਸੇਵਾ ਵਿੱਚ ਰਾਹੀ ਡਾਕ ਘੱਲੀਆ ਜਾਣਗੀਆ। ਅਸਲ ਦਰਖਾਸਤ ਮਹਿ ਮਿਸਲ ਮੁਕਦਮਾ ਹੱਥੀ ਅਰਿੰਦਾ PHG ਨਿਰਮਲ ਸਿੰਘ ਦੇ ਬਾ ਗਰਜ ਤਫਤੀਸ਼ ਨਿੱਯਦ SI ਇੰਦਰਜੀਤ ਸਿੰਘ SI I/C PP ਨਿਆ ਨੰਗਲ ਦਾ ਰਵਾਨਾ ਬਰ ਮੋਕਾ ਦਾ ਕੀਤਾ ਗਿਆ। ਬੰਦੀ ਰਪਟ ਨੰਬਰ 22 ਮਿਤੀ 30.01.2023 AT:-11-40PM.

13. Action taken : Since the above information reveals commission of offence(s) u/s as mentioned at (ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸੰ. ਨੰ 2 . ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ

or (ਜਾਂ)

(2) Directed (Name of I.O.):

(ਤਫਤੀਸ਼ੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ):

Inderjit Singh

Rank

(ਅਹੁਦਾ): SI (Sub-Inspector)

No(ਨੰ): 266/FGS

to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or

(3) Refused investigation due to

(ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ) :

or (ਇਨਕਾਰ ਕਰਨ ਦੇ ਕਾਰਣ , ਜਾਂ)

(4) Transferred to P.S.(ਥਾਣਾ):

District (ਜ਼ਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R.read over to the complainant/informant, admitted to be correctly recorded and a copy given (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ ,ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ

R.O.A.C.(ਆਰ.ਓ .ਏ .ਸੀ.)

Signature/Thumb impression of the complainant /
14. informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ
ਦਾ ਨਿਸ਼ਾਨ):

Signature/ਹਸਤਾਖਰ

15. Date and time of dispatch to the court
(ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

Signature of Officer in charge,
Police Station(ਥਾਣਾ ਪ੍ਰਭਾਰੀ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): DANISHVEER SINGH

Rank (ਅਹੁਦਾ): SI (Sub-Inspector)

No(ਸੰ.): 37/RRT

Attachment to item 7 of First Information Report (ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ ਦੇ ਮਦ 7 ਸੰਲਗਨਕ):

Physical features, deformities and other details of the suspect/accused:(If known/seen)

(ਸ਼ੱਕੀ ਮੁਲਜ਼ਮ ਦੀ ਸਰੀਰਕ ਵਿਸ਼ੇਸ਼ਤਾ, ਵਿਕਾਰ ਅਤੇ ਹੋਰ ਵੇਰਵਾ: (ਜੇਕਰ ਵਾਕਿਫ਼/ਦੇਖਿਆ ਗਿਆ))

S.No. (ਲੜੀ ਨੰ.)	Sex (ਲਿੰਗ)	Date/Year of Birth(ਜਨਮ ਮਿਤੀ/ਸਾਲ)	Build (ਬਣਾਵਟ)	Height(cms.) (ਕੱਦ(ਸੇ.ਮੀ))	Complexion (ਰੰਗ)	Identification Mark(s) (ਪਛਾਣ ਚਿੰਨ੍ਹ)
1	2	3	4	5	6	7
1	Male	2003				
2	Male	2003				
3	Male	2003				

Deformities/ Peculiarities (ਵਿਕਾਰ / ਵਿਸ਼ੇਸ਼ਤਾ)	Teeth (ਦੰਦ)	Hair (ਵਾਲ)	Eyes (ਅੱਖਾਂ)	Habit(s) (ਆਦਤਾਂ)	Dress Habit(s) (ਪਹਿਰਾਵਾ)
8	9	10	11	12	13

Language /Dialect (ਭਾਸ਼ਾ/ਬੋਲੀ)						Others (ਹੋਰ)
	Burn Mark (ਸੜੇ ਹੋਏ ਦਾ ਨਿਸ਼ਾਨ)	Leucoder ma (ਚਿੱਟਾ ਰੋਗ)	Mole (ਮਹੁਕਾ)	Scar (ਜ਼ਖਮ)	Tattoo (ਗੁੱਦੇ ਹੋਏ ਦਾ)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

ਇਹ ਖੇਤਰ ਤਦੋ ਦਰਜ ਕੀਤੇ ਜਾਣਗੇ ਜੇਕਰ ਸ਼ਿਕਾਇਤਕਰਤਾ / ਸੂਚਨਾਕਰਤਾ ਸ਼ੱਕੀ / ਮੁਲਜ਼ਮ ਦੇ ਬਾਰੇ ਕੋਈ ਇੱਕ ਜਾਂ ਵੱਧ ਜਾਣਕਾਰੀ ਦਿੰਦਾ ਹੈ।)

	Punjab Pollution Control Board Regional Office-Rupnagar #281, Gianl Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com
No. 2382-88	Date: 15/09/2023

To

1. The Sub Divisional Magistrate, Sri Anandpur Sahib, Rupnagar
2. The District Revenue Officer, Rupnagar
3. The District Forest Officer, Rupnagar
4. The District Forest Officer (Wild Life), Rupnagar
5. The Deputy Superintendent of Police (D), Rupnagar
6. The Range Forest Officer, District Una, Himachal Pradesh
7. The Tehsildar, Nangal, District Rupnagar

Subject: Proceedings of the meeting held under the Chairmanship of Addl. Deputy Commissioner (G), Rupnagar on 13.09.2023 at 02:00 PM in the O/o ADC (G) Rupnagar regarding O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others.

In this regard, the copy of proceedings of the meeting held under the Chairmanship of Addl. Deputy Commissioner (G), Rupnagar on 13.09.2023 at 02:00 PM in the O/o ADC (G) Rupnagar regarding O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others is attached herewith for information and necessary action please.

You are requested to comply with the decisions of the Chairperson taken during above said meeting and submit the action taken report within stipulated time period.

DA/-as above


15/09/23
Environmental Engineer
21

Subject: Proceedings of the meeting held under the Chairmanship of Addl. Deputy Commissioner (G), Rupnagar on 13.09.2023 at 02:00 PM in the O/o ADC (G) Rupnagar regarding O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others.

The following were present in the meeting:

1. Sh. Mandeep Dhillon, Sub Divisional Magistrate, Anandpur Sahib
2. Sh. Gurdev Singh, District Revenue Officer, Rupnagar
3. Sh. Harjinder Singh, District Forest Officer, Rupnagar
4. Sh. Kulraj Singh, District Forest Officer (Wild Life), Rupnagar
5. Sh. Rahul Thakur, RFO UNA (HP)
6. Sh. Sandeep Kumar, Tehsildar Nangal, District Rupnagar
7. Sh. Manveer Bajwa, DSP (D), Rupnagar
8. Sh. Sandeep Singh, Patwari,
9. Ms. Shashi, Deputy Ranger, UNA (HP)
10. Sh. Charanjit Rai, AEE, Rupnagar

At the outset of meeting, the Environmental Engineer, Regional Office, Rupnagar has briefed about the final orders of Hon'ble National Green Tribunal passed in the matter of O.A. No. 882 of 2022 titled as Sanjeev Kumar V/s Deputy Commissioner, Rupnagar & Others on 17.03.2023. The following directions were issued by Hon'ble NGT in the final orders:

- i. Entries in the revenue record regarding the land in question be appropriately updated and the land in question be demarcated with proper boundary pillars and be fenced for its protection within three months.
- ii. Investigation be completed and police report be filed in the FIR already registered within three months.
- iii. FIR be also registered against other persons who are found to have done illegal felling of trees standing over the land in question in other incidents and investigation be completed and police report be filed in the FIR registered within three months.
- iv. Environmental compensation be imposed on the persons who are found to have illegally cut the trees and compensatory afforestation be done within three months.
- v. Strict action be taken by the District Administration Rupnagar and Police Department Rupnagar / Nangal in future against the defaulters by registration of FIR immediately on receipt of complaint.
- vi. Immediate help be extended by the District Administration and Police Department Rupnagar to the Himachal Pradesh Forest Officials in order to stop and curb any further violations and encroachment activities as and when so asked for.
- vii. No project be undertaken on the land in question without prior approval of the Central Government under the Forest Conservation Act, 1980.

Thereafter, it was informed that the matter regarding implementation of directions issued by Hon'ble NGT was earlier reviewed by ADC (G), Rupnagar on 30.05.2023 and the point wise compliance of decisions taken during the last meeting was discussed, which is as under:

Sr. No.	Decisions of meeting held on 30.05.2023	Compliance submitted by Concerned Department
1.	District Revenue Officer, Rupnagar will form a joint committee after coordinating with the District Revenue Officer, Una, Himachal Pradesh and send the compliance report within one month.	<ul style="list-style-type: none"> • DRO Rupnagar, informed that the demarcation of land in question has already been done by the Revenue Officials of Himachal Pradesh, however, fencing opposite to the railway line area couldn't be completed due to eviction/alleged kabza made on that particular land by few people. • It was also informed that the same matter is also sub-judice in Hon'ble Punjab & Haryana High Court. • DRO Rupnagar was directed to report regarding current status of litigation/court case/encroachment as well as status of fencing work to be carried out on encroached land under litigation, within one week.
2.	Department of Police will submit the Action taken report to Deputy Commissioner, Rupnagar as well as Punjab Pollution Control Board within two days.	<p>SSP Rupnagar vide letter dated 2.06.2023 has informed that:</p> <ul style="list-style-type: none"> • FIR has been lodged against the 2 no. accused Daljeet Singh and Akash Rana on 30.01.2023 u/s 2 of Forest Conservation Act, 1980 & Rule No. 9 of Forest Conservation Rule 2003, Section 15/16 of Environmental Protection Act, Section 57 of Biological Diversity Act 2005, u/s 189/379/425/441 IPC & Section of Prevention of Damage to Public Property Act, 1984. • Both accused Daljit Singh and Akash Rana have

		been investigated on 06.05.2023 and 15.05.2023 as per the order of Hon'ble Punjab and Haryana High Court Chandigarh. After obtaining the land related records from the Forest Department, Himachal Pradesh, the suit challan will be prepared and submitted to the court. During the investigation, if the involvement of any other person is found, action will be taken against him as per law.
3.	District Forest Officer, Rupnagar to coordinate the matter regarding Environmental Compensation with SDM Nangal.	<ul style="list-style-type: none"> • DFO, Rupnagar informed that the damage compensation for 23 trees by assessment of Rs. 1,31,500/- has been given to District Forest Officer, Una Himachal Pradesh by District Forest Officer, Rupnagar vide letter no. 9375 dated 27.12.2022. • ADC (G) directed DFO Rupnagar to recover the compensation from 2 no. accused and deposited the same into Punjab Treasury within 3 days and will give clear cut report to the Deputy Commissioner, Rupnagar.
4.	PPCB will be coordinating with District Forest Officer, Rupnagar regarding imposition of Environmental Compensation in the above matter.	Xen, PPCB has been directed to coordinate the matter regarding deposition of Environmental Compensation with DFO Rupnagar.
5.	PPCB shall send directions of Hon'ble NGT to the stakeholder departments of District Rupnagar (Sub Divisional Officer, Distt. Town Planner, Executive Officer & Senior Superintendent of Police) for not allowing any project at said site, without obtaining prior permission under the Forest Conservation Act, 1980.	Necessary instructions regarding no construction of project have already been passed to all Departments vide this office letter no. 1559-63 dated 13.06.2023.

It was also decided that another review meeting under the Chairmanship of the Deputy Commissioner Rupnagar shall be held in the next week and DRO, Rupnagar was directed to call all concerned officers for the review meeting, so that report may be submitted to Hon'ble NGT by 30.09.2023.

To

Tehsildar,
Nangal.

No. 2581...../NSK-2/Dated 30/5/2023.

Subject: OA No.882 of 2022 titled as Sanjiv Kumar Versus Deputy Commissioner Rupnagar and other.

With Reference to subject mentioned above, as per orders dated 17/03/2023 passed by Hon'ble National Green Tribunal, New Delhi in above OA, entries in the revenue record regarding the land in question are required to be appropriately updated and the land in question is also required to be demarcated with proper boundary pillars and fenced for its protection.

Therefore you are directed to demarcate the land in question in presence of concerned Departments and update the entries of revenue record pertaining to land in question. you are further directed to submit the detailed action taken report in compliance of aforesaid directions to this office before 07/06/2023.

Encl. as above

District Revenue Officer
Rupnagar

Endst No. 2582-86...../N.S.K-2/ Dated 30/5/2023

Copy forward to :-

1. Deputy Commissioner, Una, District Una (HP) for information & further necessary action with a request to direct the concerned department to coordinate with Tehsildar Nangal (Mob. no. 8542000002)
2. Sub Divisional Magistrate, Nangal in reference of their letter no. 122-24/M.C.-3 dated 22/05/2023 for information further necessary action please.
3. Divisional Forest officer, Una, with request to get land in question, fenced with proper boundary pillars and coordinate with Tehsildar Nangal for compliance of order of NGT.
4. Executive Engineer, BBMB Nangal for information & further necessary action for compliance of order of NGT
5. Executive Engineer, Punjab Pollution Control Board, Rupnagar for information & further necessary action please.

District Revenue Officer
Rupnagar

Office of Deputy Commissioner, Rupnagar
(Sadar Kanugo Branch)

To

Deputy Conservator of Forest,
Una, Forest Division, Una (HP).

No. 4952...../NSK-2/Dated 14/08/2023

Subject: OA No.882 of 2022 titled as Sanjiv Kumar Versus Deputy
Commissioner Rupnagar and other.

Reference Your office Letter No. 3085 dated 21/06/2023.

In continuation to this office letter No. 2581 dated 30/05/2023 on the
subject cited above.

1. Tehsildar Nangal conducted the demarcation on date 30/06/2023
which cannot be completed because of River area and asked for assistance of DGPS
team. Now vide his letter No. 06/O.K. dated 07/08/2023 has informed that
demarcation of land in question will be completed on 18/08/2023 and requested
to inform your office to arrange the DGPS team for the demarcation.

2. You are therefore requested to depute responsible officials from
your office to be present on the spot with the DGPS team for demarcation on
18/08/2023 and further ensure proper fencing of land after the demarcation.

Encl. as above


District Revenue Officer
Rupnagar

Endst No. 4953-56...../N.S.K-2/ Dated 14/08/2023.

Copy forward to :-

1. Deputy Commissioner, Una, District Una (HP) for information & further
necessary action please.
2. Sub Divisional Magistrate, Nangal is requested to be present & monitor the
demarcation.
3. Executive Engineer, BBMB Nangal for information & further necessary action
please.
4. Tehsildar, Nangal for for proper arrangement of demarcation to ensure
completetion of demarcation & for further necessary action.


District Revenue Officer
Rupnagar



ਦਫਤਰ ਤਹਿਸੀਲਦਾਰ, ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ।
OFFICE OF THE TEHSILDAR NANGAL, DISTRICT RUPNAGAR.

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਰੂਪਨਗਰ।

ਨੰਬਰ /06 /ਦ.ਕ.

ਮਿਤੀ 07-08-2023

ਵਿਸ਼ਾ:-

OA No.882 of 2022 titled as Sanjiv Kumar Versus Deputy Commissioner Rupnagar and other.

ਹਵਾਲਾ

Deputy Conservator of Forest, Una Forest Division, Uns (HP) ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 5397 ਮਿਤੀ 01-3-2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਵੈਟਸਐਪ ਚਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਇਆ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਜੋ ਕਿ ਆਪਜੀ ਨੂੰ ਸੰਬੰਧਿਤ ਹੈ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਡਿਪਟੀ Deputy Conservator of Forest, Una Forest Division, Uns (HP) ਵਲੋਂ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਜੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਰੋਸ਼ਨੀ ਵਿੱਚ ਟਿੱਬਰ ਮਾਰਕੀਟ ਨਿੱਕੂ ਨੰਗਲ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਲਈ ਆਪਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਹੈ। ਇਸ ਸਬੰਧ ਵਿੱਚ ਆਪਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਇਸ ਰਕਬੇ ਦੀ ਨਿਸ਼ਾਨਦੇਹੀ ਪਹਿਲਾਂ ਵੀ ਕੀਤੀ ਗਈ ਸੀ, ਪਰ ਇਹ ਨਿਸ਼ਾਨਦੇਹੀ ਮੁਕੰਮਲ ਨਹੀਂ ਹੋ ਸਕੀ ਸੀ। ਇਸ ਲਈ ਇਸ ਰਕਬੇ ਦੀ ਦੋਬਾਰਾ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਲਈ ਸਬੰਧਤ ਮਹਿਕਮੇ ਨੂੰ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਲਈ ਨਿਯਤ ਮਿਤੀ ਵਾਲੇ ਦਿਨ ਆਪਣੇ ਖਰਚੇ ਪਰ ਟੋਟਲ ਸਟੇਸ਼ਨ ਟੀਮ ਨਾਲ ਲੈਕੇ ਆਉਣ ਲਈ ਲਿਖਣ ਦੀ ਕਿਰਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ ਤਾਂ ਜੋ ਨਿਸ਼ਾਨਦੇਹੀ ਮੁਕੰਮਲ ਕੀਤੀ ਜਾ ਸਕੇ। ਇਸ ਰਕਬੇ ਦੀ ਦੋਬਾਰਾ ਨਿਸ਼ਾਨਦੇਹੀ ਕਰਨ ਲਈ ਮਿਤੀ 18-8-2023 ਮੁਕਰਰ ਕੀਤੀ ਗਈ ਹੈ।

ਰਿਪੋਰਟ ਆਪਜੀ ਨੂੰ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਪੇਸ਼ ਹੈ ਜੀ।

ਤਹਿਸੀਲਦਾਰ,
ਨੰਗਲ। 07/08/23

OFFICE OF THE TEHSILDAR NANGAL, DISTRICT RUPNAGAR.

To

Deputy Commissioner,
Rupnagar.

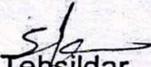
No...../ok

dated 21-08-2023

Sub. OA No.882 of 2022 titled as Sanjiv Kumar Versus Deputy Commissioner
Rupnagar and others.

Reference Regarding letter No. 5397 dated 1-03-2023 from the office of Deputy Conservator
of Forest, Una Forest Division, Uns (HP).

Regarding the letter under reference the above subject, it is requested that
18-08-2023 date was fixed for the demarcation of the subject land in the light of the orders
of the NGT. But on the said date Demarcation could not be done due to released water in
the Sutlej River by B.B.M.B. Nangal. Now the date for Demarcation of the area under the
subject has been fixed as 29-08-2023. Therefore, it is requested that two experienced
Kanungos and two Patwaris should be assigned for Demarcation on the said date.


Tehsildar,
Nangal.

Serial No. 110-113...../ok

dated 21-08-2023

A copy of this is available at:-

1. The Deputy Commissioner Una Himachal Pradesh is requested to kindly send the concerned Tehsildar/Kanungo and the officials of the concerned department on 29-08-2023.
2. The Deputy General Manager, Northern Railway, Ambala is hereby requested to bring some area of Timber Market situated in Village Nikku Nangal Tehsil Nangal District Rupnagar in the Nangal Ambala Railway line at the time of earlier Demarcation of the said area.
3. It is requested to the Deputy Conservator of Forest, Una Forest Division, Una (HP) that the said area is to be Demarked through the total station, so take the Total Station team for marking on the appointed date. Kindly send the officer/employee summary record.
4. A copy of this is sent to the Girdawar Halqa Nangal and it is instructed that the Total Station team is to be brought by the concerned department for Demarcation, so the Demarcation should be completed on the appointed date including the Patwari Halqa.

Tehsildar,
Nangal. 21/8/23

क्रमांक ४३१

वन विभाग हि. प्र.

दिनांक 22-09-2023

प्रेषक :- वन परिक्षेत्र अधिकारी, ऊना।

प्रेषित:- वन मंडल अधिकारी, ऊना।

विषय :- Regarding compliance of the order of hon'ble NGT in OA No. 882/2022 dated 17.03.2023 titled as Sanjeev Kumar V/s Deputy Commissioner Rupnagar and Others.

ज्ञापन,

उपरोक्त विषय के संदर्भ में निवेदन यह है कि माननीय National Green Tribunal द्वारा OA No. 822/2022 dated 17.03.2023 titles as Sanjeev Kumar Deputy Commissioner Rupnagar and Others में पारित आदेशों की पालना में राजस्व विभाग तहसीलदार नंगल, जिला रूप नगर पंजाब द्वारा मौका निशानदेही दिनांक 29.08.2023 को राजस्व विभाग हिमाचल प्रदेश जिला ऊना के जिला राजस्व अधिकारी ऊना, तहसीलदार राजस्व ऊना, अन्य राजस्व कर्मचारी व वन परिक्षेत्र अधिकारी, ऊना मय टीम के समक्ष अवार्ड नंबर 132/H dated 19.10.1954, 133/H dated 19.10.1954 व Supplementary Award 132/H dated 19.10.1954/16.11.1955(अवलोकनार्थ प्रति संलग्न है) के खसरा नंबर 478,453,454,434,435,436,427,428,429,420,421,422,426,425,408,406,405,404,394,502,505,447,448,450,451,452, 419, 418, 443,456,442,441,439,440,415,416,417,423,424,410,395,394,404 की निशानदेही शजरा / लट्टा महाल नंगल निककू, महाल डूकली व उत्तरी रेलवे नंगल टाऊनशिप के अधिकारी श्री संदीप चौहान द्वारा प्रस्तुत साईट प्लान(अवलोकनार्थ प्रति संलग्न है) रेलवे स्टेशन नंगल की सहायता से निशानदेही संपन्न की गई | उपरोक्त अवार्ड में कुल भूमि 34.01 एकड़ (352 कनाल 13 मारले) का मकबूजा महकमा टिम्बर मार्किट के लिए अधिग्रहण किया गया था | जिसका इंतकाल नंबर 3214 तबदीली मलकियत तारीख 12.02.1990 (अवलोकनार्थ प्रति संलग्न है) को मंजूर होकर कागजात माल में अमल दामद भी हो चुका है | निशानदेही में मौका पर कुल 34.01 एकड़ भूमि में से 11.15 एकड़ भूमि कम पाई गई | जिसमें से कुछ भूमि पर उत्तरी रेलवे नंगल द्वारा रेल लाईन का निर्माण किया गया है व कुछ भूमि पर स्थानीय लोगों द्वारा अवैध कब्जा किया गया गया है | जिसके कारण रेलवे विभाग द्वारा प्रस्तुत साईट प्लान के अनुसार भूमि छोड़ कर बाड़बंदी कर दी गई है | वन विभाग हिमाचल प्रदेश (मकबूजा महकमा टिम्बर मार्किट) की भूमि के पश्चिम दिशा की ओर सतलुज नदी प्राकृतिक रूप से लम्बे समय से स्थापित है | जिसमे सीमा स्तम्भ ही स्थापित किए गए है | दक्षिण दिशा की ओर जिसमे सीवरेज ट्रीटमेंट प्लांट है व पूर्व दिशा की जिसमे रेलवे लाईन स्थापित है इस दोनों भुजाओं की बाड़बंदी की जा चुकी है | इसके अतिरिक्त वन विभाग हिमाचल प्रदेश (मकबूजा महकमा टिम्बर मार्किट) की भूमि के उत्तर दिशा की तरफ पंजाब सरकार की भूमि है | जिस पर रास्ता छोड़ कर बाड़बंदी कर दी गई है |

उपरोक्त अधिग्रहित भूमि 34.01 एकड़ (352 कनाल 13 मारले) की बाड़बंदी पूर्ण रूप से नहीं की जा सकी क्योंकि कुल भूमि में से कम हुई 11.15 एकड़ भूमि में से कुछ भूमि पर उत्तरी रेलवे नंगल द्वारा रेलवे लाईन स्थापित है तथा कुछ भूमि पर अवैध कब्जा किया गया है | जबकि राजस्व विभाग नंगल पंजाब द्वारा राजस्व अभिलेख में रेलवे के नाम कोई भी इंतकाल दर्ज न कर रखा है | जिस बारे राजस्व विभाग नंगल ने अपनी रिपोर्ट निशादेही दिनांक 29.08.2023 में भी वर्णन किया गया है (अवलोकनार्थ प्रति संलग्न है) |

05.09.2023

संलग्न : यथोपरि।


वन परिक्षेत्र अधिकारी
ऊना वन परिक्षेत्र, ऊना
Una H.P-174303